(c) Yes. The question of promoting suitable legislation is under consideration.

#### E ST\ai\*ISH.SAiifT STRENGTH OF COMBINED HISTORICAL SECTION DURING 1951-52

155. DR. R. P. DUBE: Will the Minister for DEFENCE be pleased to state:

(a) the establishment strength of the Combined Inter-Services Historical Section as on the 31st March 1952;

(b) how does it compare with its oit-ginal authorised strength;

(c) the establishment expenditure on this Section during each of the years 1951-52 to 1953-54; and

(d) whether Pakistan has agreed to bear a share of its total expenditure?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

(a) Officers	 14
Supervisory appointments	 3
Ministerial Staff	 38
Class IV Servants	 1.4

(b) It is about half of the original authorised strength.

fc) 1951-52	Rs. 3,69,00	00
1952-53	Rs. 2,23,71	8
1953-54	Rs. 1,45,98	31

(d) Yes. 30 per cent, of the total expenditurej

## STATEMENT REGARDING AN ERROR IN ANSWERING A SUPPLE. MENTARY QUESTION ON STARRED QUESTION No. 298.

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDHA): Sir, I want to make a small correction in the reply given by me to a supplementary question put by Moulana Earuqi. I said that plants on order were of the value of Rs. 85,00,000 It should be Rs. 25 to 30 lakhs. The answer may please be corrected

#### PAPERS LAID ON THE TABLE

#### REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

# MINISTRY OF FINANCE (REVENUE DIVISION ) NOTIFICATION PUBLISHING CERTAIN AMENDMENTS TO THE CUSTOMS DUTIES DRAWBACK (DRY RADIO BATTERIES) RULES, 1954.

## APPROPRIATION ACCOUNTS OF THE DEFENCE SERVICES FOR 1952-53, AND PAPERS RELATING THERETO

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I lay on the Table, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June 1954. [Placed in the Library. See No. S-467/54.]

I also lay on the Table, under subsection (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Revenue Division) Notification No. 115, dated the 2nd October 1954, publishing certain amendments *to* the Customs Duties Drawback (Dry Radio Batteries) Rules, 1954» [Placed in the Library. See No. S-470/54.]

I further lay on the Table a copy of each of the following papers under clause (1) of article 151 of the Constitution:—

(i) Appropriation Accounts of the Defence Services for the year 1952-53. [Placed in the Library. See No. S-483/54.]

(ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1952-53. [Placed in the Library. See No. S-484/54.]

(iii) Audit Report, Defence Services, 1954. [Placed in the Library. See No. S-4«5/54.]

### DECLARATION OF EXEMPTION UNDER THR REGISTRATION OF FOREIGNERS ACT, 1939

THE' DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : Sir, I lay on the Table a copy of each